



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 353 of 200 3

Applicant(s) S. Kante, K. V. Misra Respondent(s) U.O.I.

Advocate for Applicant(s)..... M/s..... G.M. Patwari..... Advocate for Respondent(s).....

S. Misra
P.K. Rout

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

REGISTER

Registers

Order dated 10.6.2003

Heard Shri J.M.Patnaik, the learned counsel for the applicant and Shri R.C.Rath, the learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents-Railways.

Since this O.A. is being disposed of
at the stage of admission, Registry to
assign a S.I. No. to the Case.

Heard. The applicant, a Khalasi

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

was due to be considered for the post of Junior Clerk. Before his case was considered he received a vertical promotion as Khalasi-Helper. It is the case of the applicant that while considering his case for promotion to the post of Junior Clerk, the fact that he had already been promoted to the post of Khalasi Helper has not been taken into consideration by the Respondents and, as a result of which, he has not been ~~properly~~ considered for promotion to the post of Junior Clerk.

In the aforesaid premises, the applicant has submitted a representation to the authorities under Annexure-8 dated 12.5.2003 and simultaneously approached this Tribunal in this Original Application under Section 19 of the A.T. Act, 1985.

If the applicant received promotion to the post of Khalasi Helper before consideration of his case to the post of Junior Clerk; then, the factor of his promotion as Khalasi-Helper ought to have been taken into account and weighed in the minds of the authorities while considering his case for promotion to the post of Junior Clerk. Since his grievance pertaining to improper consideration for the post of Junior Clerk is still pending before the authorities, i.e., Chief Personnel Officer (Res. No. 2) under Annexure-8 dated 12.5.2003, this O.A. is disposed of at the admission stage; by asking Res. No. 2 to look into the grievances of the applicant as raised his representation (as referred to above) as well.

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as in the present Original Application. The Respondents should give due consideration to the grievances of the applicant within a period of three months from the date of receipt of copies of this order.

In the aforesated terms, this O.A. is disposed of at the stage of admission. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

Yahal
10/06/03
MEMBER (JUDICIAL)

Copy & order off. 10.6.03
a/w OA copy issued to
all the respmts. by
Reg Posts.

The same copy of
order issued to the
counsel for both side.

Dh
Se 10/06/03

MR
10/06/03